GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS RAJYA SABHA STARRED QUESTION NO-41

ANSWERED ON-03/12/2025

UNAUTHORIZED CONSTRUCTION AND ENCROACHMENT ON NATIONAL HIGHWAYS

41. SHRI K.R.N. RAJESHKUMAR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the measures being taken to address instances of unauthorized construction and encroachment along national highway rights-of-way;
- (b) the steps being implemented to prevent and mitigate waterlogging issues along national highways; and
- (c) policy framework of the Ministry to prevent ribbon development along new greenfield and access controlled bypasses and ring roads to ensure their long-term efficiency?

ANSWER

THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF RAJYA SABHA STARRED QUESTION NO. 41 ANSWERED ON 3RD DECEMBER 2025 ASKED BY SHRI K.R.N. RAJESHKUMAR REGARDING 'UNAUTHORIZED CONSTRUCTION AND ENCROACHMENT ON NATIONAL HIGHWAYS'.

a) Under the provisions of the Control of National Highways (Land and Traffic) Act, 2002, the power of removal of unauthorized occupation under Section 26, 27, 36 & 43 of Control of NH (Land and Traffic) Act has been delegated to the District Magistrate for effective action against encroachments.

The Government has also issued Standard Operating Procedure (SoP) under the Highways Administration Rules for identification, reporting and removal of unauthorized occupations on National Highways. Further, the responsibility of Contractor/ Concessionaire/ Authority Engineer/Independent Engineer/Supervision Consultant and officers authorized on behalf of Highway Administration has clearly been defined in the respective agreement. Additionally, provisions for periodical Drone Survey and Aerial Imaging have also been made for regular monitoring.

For involvement of citizens in reporting encroachment / unauthorized occupation, the Government has made provision on Rajmarg Yatra App.

- (b) To prevent water logging and for effective disposal of storm water, adequate cross drainage structures and culverts are provided on National Highways in accordance with the Indian Road Congress (IRC) codal provisions. Further, provision of drains (Earthen /RCC drain on road sides/ median) are made along the highways and merged with nearest suitable outfall locations.
- (c) All the new Greenfield expressway, highways and urban ring roads are designed as access-controlled Highways in accordance with relevant codal provisions. Control of development beyond the right of way, including ribbon development falls within the mandate of the State Government.
